

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 10/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE COMPANY: Ms. Surenendra Trading Company Vs. Jugalal Kamhapat Jute Mills Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B code, 2016

Sl. NO	Name	Designation	Representation	Signature
1.	Vinayak Mittal	Advocate	Applicant	Vinayak Mittal
2.	Ashish Srivastava	Advocate	Applicant	Ashish Srivastava
	Kartikaya Saran	Advocate	for Ghanshyam Sharda	Kartikaya Saran
	Ankit Kohli	Advocate	for JK Jute Mill	Ankit Kohli
3.	R.P. Agarwal	Advocate	Respondent	R.P. Agarwal
4.	Jahagir Haider	Advocate	Respondent	Jahagir Haider

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Shri Ashish Srivastava, Advocate for the Operational Creditor along with Vinayak Mittal, Advocate. Shri R.P. Agarwal along with Jahagir Haider, Advocates. Shri Kartikaya Saran for proposed intervener on behalf of Ghanshyam Sharda.

Counsel for the Operational Creditor files another application — praying for impleadment of 3rd party purchaser.

A copy thereof be provided to the counsel for the Corporate Debtor Company. The case is fixed for the reply and counter.

In contra, the Corporate Debtor Company also moves a Miscellaneous application under Sections 65, 76, 184 of the I & B Code seeking prayer for prosecution against the Operational Creditor. Further raising for issue of maintainability of the present petition and to receive certain documents to be placed on record.

A copy thereof is provided to the Operational Creditor.

The case fixed for the reply.

The matter be listed on 29th January, 2018

Date: 20/12/2017

Typed by
Jyoti
(Stenographer)

H.P. Chaturvedi,
Member(Judicial)